

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 894  
ANSWERED ON FRIDAY, THE 27<sup>TH</sup> FEBRUARY, 2015  
[PHALGUNA 8, 1936 (SAKA)]**

**REGULATION OF SALARY**

**QUESTION**

**894. SHRI S.P. MUDDAHANUME GOWDA:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether the Government has taken note of the abnormal pay packages being given by various TV media network / film distribution companies to their directors/ producers/ artistes involving film production, owning the satellite and telecast rights;**
- (b) if so, the details thereof;**
- (c) whether Government proposes to regulate and monitor these abnormal packages; and**
- (d) if so, the details thereof along with the manner in which it is likely to be done?**

**ANSWER**

**THE MINISTER OF CORPORATE AFFAIRS**

**(SHRI ARUN JAITLEY)**

**कारपोरेट कार्य मंत्री**

**)श्री अरुण जेटली(**

- (a) to (d) : The managerial remuneration payable by a listed company and its subsidiaries to its directors is regulated under section 197 of the Companies Act, 2013 (the Act) read with the Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014. In terms of these provisions, the total managerial remuneration shall not exceed 11% of net profits of the Company for that financial year unless the Company, in a general meeting, with the approval of the Central Government, authorises payment of remuneration in excess of the above ceiling. Salaries of other personnel are not regulated under the Act.**

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